## IN THE HIGH COURT OF MEGHALAYA SHILLONG

Statement showing the category wise & Bench wise number of cases of Institution,
Disposal and Pendency in respect of the High Court of Meghalaya
W.e.f.01.04.2018 to 30.04.2018

Sl.No	Category of Cases	Category of Benches	Opening Balance	Institution	Disposal	Pending as on 30.04.2018
1	(RFA) Regular First Appeal	S/B D/B	3			3
	(MAF) Misc Appeal First	S/B				
2		D/B				7
3	(RSA) Regular Second Appeal	S/B D/B	7			
4	(CRP)Civil Revision	S/B	25	1	2	24
	Petition	D/B	2			2
5	Review Petition	S/B D/B	2			2
7.00	(WPC)Writ	S/B	475	26	21	480
6	Petitions(Civil)	D/B	78	1		79
7	(CA)Company Appeal	S/B D/B				
8	(C.Ptn) Company	S/B	2			2
	Petition (PIL)Public Interest	D/B S/B				
9	Litigation	D/B	18			18
10	(WA)Writ Appeal	S/B				
	(Test.Case)Testamentary	D/B S/B	1			1
11	Case	D/B				
12 -	(Cont Case C)Contemp	S/B	19	3	1	21
	Case Civil TR.P.(C) Transfer	D/B S/B	1			1
13	Petition Civil	D/B				
14	(ITA) Income Tax Appeal	S/B D/B				
15	(SA) Second Appeal	S/B				
		D/B S/B	4			4
16	(FA) First Appeal	D/B				1
17	Arbitration Petition	S/B D/B		1		1
18	(Crl A) Criminal Appeal	S/B	3			3
10		D/B S/B	7	1	-	7 6
19	(Crl Rev Petn) Criminal Revision Petition	D/B	5	1		
	(Crl Petn) Criminal	S/B	13	1	2	12
20	. Petition	D/B				
21	Contempt Case (suo- moto)(crl.op(c)	S/B D/B	1			1
	Bail Application	S/B		2		2
22	/Anticipatory Bail( BA/AB)	D/B				
	(W.P.Crl) Writ Petition	S/B				
23	(Criminal) (Habeas Corpus)	D/B				
19740-0	(Trp P Crl) Transfer	S/B				
24	Petition(Criminal)	D/B				1 2 7 7 7 7 7 7 7
25	(Cont Case Crl) Contempt	D/B				
	Case(Criminal)	S/B				
26	Arbitration Appeal	D/B	1			1
27	Election Petition	S/B D/B				
28	Company Application (C.Appln)	S/B D/B				
44.0	First Appeal from	S/B	1			1
29	Order(FAO)	D/B				
30	Central Excise ap	S/B				
	Custom Appeal	D/B S/B	4			4
31	(Cus.Appl)	D/B		1	1	, 1
	TOTAL		716	38	26	728

Note:-Case which have been restored back 1. Arb.P No. 8/2017

# HIGH COURT OF MEGHALAYA STATISTICAL DATA AS PER SECTION 17 OF "THE COMMERCIAL COURTS, COMMERCIAL DIVISION AND COMMERCIAL APPELLATE DIVISION OF HIGH COURTS ACT, 2015"

#### **A.Commercial Courts**

1.Details of Commercial Courts set up at the district level in the State [established under Section 3 of the Commercial Courts, Commercial Divisions and the Commercial Appellate Division of High Courts Act, 2015]

Sl No		At the end of the Month of April,2018
1.	Numbers of Commercial Courts in the State	1
2.	Number of Districts where no Commercial Courts have been set up	10
		*

Pendency of cases before Commercial Courts:

Sl No		Pending at the end of the Month
1.	Number of such cases pending at the start of the month	70
2.	Number of such cases allotted during the month	0
3.	Number of such cases disposed during the month	3
4.	Number of such cases pending at end of the month	67

### B.COMMERCIAL DIVISIONS

Pendency of cases before Commercial Divisions:

Sl No	46.8	Pending at the end of the Month
1.	Number of such cases pending at the start of the month	- NIL-
2.	Number of such cases allotted during the month	-NIL-
3.	Number of such cases disposed during the month	- NIL-
4.	Number of such cases pending at end of the month	-NIL-

#### C. COMMERCIAL DIVISIONS

Pendency of cases before Commercial Appellate Divisions:

Sl No		Pending at the end of the Month
1.	Number of such cases pending at the start of the month	- NIL-
2.	Number of such cases allotted during the month	- NIL-
3-	Number of such cases disposed during the month	-NIL-
4.	Number of such cases pending at the end of the month	-NIL-